

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

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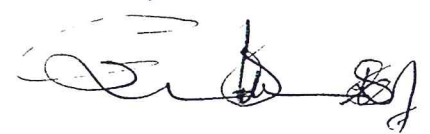
**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 6/4/2018**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

**APPLICATION NUMBER : IA/174/IB/2018
PETITION NUMBER : CP/628/IB/2017
NAME OF THE PETITIONER(S) : Leelamma&2
NAME OF THE RESPONDENT(S) : Royal Splendour Developers Pvt Ltd & 3
UNDER SECTION : 60**

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

AVINASH KRISHNAN RAO	Counsel for Applicant	
Prinith. S. Iyengar.	Law Officer.	

IA/174/IB/2018 in CP/628/IB/2017

ORDER

Counsel for the applicant present. Legal Officer of the R3 (Dhanalakshmi Bank Ltd) present. Counsel for the applicant has filed IA 174/2018 praying for following reliefs:

- a) Pass an order of ad-interim injunction restraining the 3rd and 4th respondents herein to not proceed against the applicants or their properties pending adjudication of this application.
- b) Injunct the 3rd and 4th respondents herein to not proceed against the applicants or their properties pending completion of the CIRP.

Considering the submissions of the applicant that there is an urgency since the 3rd respondent has approached the CJM Court, Kottayam and got appointed an Advocate Commissioner to take physical possession of the property and the property is scheduled to be taken possession on 9.4.2018. It was stated that in case if any action is taken by R4, it will cause prejudice and irreparable loss to the applicants. An ad interim injunction is hereby granted restraining R3 & R4 not to proceed against the applicants or their properties till further orders.

Counsel for R3 prayed for time to file counter. Time is enlarged at request for filing counter by R3 and also for hearing submissions by both the sides. Put up on 13.04.2018.


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

bc